GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

LOK SABHA UNSTARRED QUESTION NO - 51 ANSWERED ON 21ST JULY, 2025

RTE Act, 2009

51. Shri Rajiv Pratap Rudy:

Will the Minister of EDUCATION be pleased to state:

- (a) whether it is a fact that the State Government of Bihar has not submitted any reimbursement claims under Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, during the last three years;
- (b) if so, the details along with the reasons therefor;
- (c) the details of States and Union Territories that have claimed reimbursement under Section 12(1)(c) during the last three years along with the amount sanctioned and released, year-wise and State/UT-wise; and
- (d) the details of steps taken by the Government to ensure effective implementation of Section 12(1)(c) of RTE Act across all States and UTs, especially in States like Bihar which have not yet claimed reimbursements?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY)

(a) to (d): Section 12(2) of The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for reimbursement to the Private Unaided Schools for admitting children under Section 12(1)(c) of the said Act. In order to encourage effective implementation of aforesaid provision of the RTE Act, 2009, the Centrally sponsored 'Samagra Shiksha' provides for reimbursement of the expenditure incurred by States/UTs. As per the programmatic and financial norms of Samagra Shiksha, the States/UTs are required to first incur expenditure from the State funds towards reimbursement under section 12(1)(c) of the Act. Thereafter, States/UTs are to claim the funds for reimbursement from the Centre in their respective Annual Work Plan and Budget (AWP&B). Based on their proposal, the Project Approval Board (PAB) in the Ministry of Education approves the claim subject to, amongst other things, mandatory submission of the requisite documents in support of the claim and other programmatic & financial norms of the scheme. The State Government of Bihar has not claimed reimbursement of expenditure incurred under aforesaid provision of RTE Act, 2009 in their AWP&B during the last three financial years as per PRABANDH portal.

The details of States and Union Territories that have claimed reimbursement of expenditure incurred for implementation of Section 12(1)(c) of the RTE Act during the last three years along with the amount claimed and approved in the AWP&B, year-wise and State/UT-wise is given in the Annexure.

Annexure

ANNEXURE REFERRED TO IN REPLY TO PART (A) TO (D) OF LOK SABHA UNSTARRED QUESTION NO. 51 ANSWERED ON 21.07.2025 ASKED BY HON'BLE MP SHRI RAJIV PRATAP RUDY REGARDING RTE ACT, 2009

Total Amount Claimed and Approved under Section 12(1)C of the RTE Act, 2009-Statewise

(Rs. in Lakh)

S. No	State	2022-23		2023-24		2024-25		
		Claimed	Approved	Claimed	Approved	Claimed	Approved	
1	Andhra Pradesh	0.00	0.00	98976758.00	0.00	16171452.00	0.00	
2	Chandigarh	51.93	15.00	418.24	103.86	161.73	88.78	
3	Chhattisgarh	11453.91	7789.36	9710.02	9051.33	11086.49	13193.92	
4	Daman and Diu	44.30	23.14	41.40	37.53	71.90	66.55	
5	Delhi	12053.36	7932.71	10359.81	6994.61	11229.94	10068.39	
6	Gujarat	41252.46	33091.92	58217.51	42252.48	64972.18	41140.44	
7	Himachal Pradesh	13.82	13.82	15.89	15.75	40.71	40.71	
8	Jharkhand	1080.08	692.17	793.92	679.68	931.36	931.36	
9	Karnataka	20000.23	19180.60	20000.00	20000.00	20000.00	20000.00	
10	Manipur	0.00	0.00	0.00	0.00	33.71	33.71	
11	Madhya Pradesh	34298.11	34289.00	38178.07	38157.18	40435.04	40433.75	
12	Maharashtra	15000.00	4290.96	12000.00	7675.43	13875.00	30847.19	
13	Odisha	150.01	130.43	1520.24	664.15	2185.21	2157.84	
14	Rajasthan	12747.98	17044.89	51877.49	46356.88	55089.05	55089.05	
15	Tamil Nadu	37543.13	23919.17	22032.75	21091.79	26630.24	25617.15	
16	Tripura	3.17	3.17	12.31	10.26	135.20	75.53	
17	Uttar Pradesh	385.77	243.07	12363.39	9046.86	30832.00	30830.35	
18	Uttarakhand	12139.65	10033.43	13690.40	11843.66	15434.17	13484.37	
Sour	Source: PRABANDH							